

2952/CK/2017  
17/10/2017  
**R.K. JAIN** M.Com., LL.B.

**President, Excise and Customs Bar Association**

*Editor of*

**EXCISE LAW TIMES & SERVICE TAX REVIEW**

*and author of*

Central Excise Law Guide; Central Excise Tariff of India;  
Central Excise Law Manual; Customs Tariff of India;  
Customs Law Manual; Excise & Customs Circulars  
& Clarifications; Excise & Customs Case Reference;  
Service Tax Law Guide; Service Tax Handbook;  
Handbook of Duty Drawback on Goods &  
Services; Valuation under Central Excise; Hand-  
book of Foreign Trade Policy & Procedures

17/10/17  
22  
17/10  
**1512-B, Bhisim Pitamah Marg,**  
**Wazir Nagar,**  
**NEW DELHI - 110 003.**  
**PHONE : 24693001-3004**  
**MOBILE : 9810077977**  
**Fax No. 011-24635243**

RTI/P-195/10505/17/R22071  
16-10-2017

Shri V.P.Pandey  
CPIO & Asst. Registrar  
Customs Excise & Service Tax Appellate Tribunal,  
West Block 2, R.K.Puram,  
New Delhi - 110066

**Sub: My RTI Application No. RTI/10505/17, dated 24/8/2017**

Dear Sir,

As desired in your letter F. No.12-84/CESTAT/CPIO-ND/VPP/2017 dated 28-9-2017, please find **enclosed** herewith following postal Orders for Rs. 25/-

1. Postal Order No18G 271797 for Rs. 20/-.  
2. Postal Order No70C 843414 for Rs. 5/-.

The excess amount of Rs.1 is waived in your favour.

Thanking you,

Yours faithfully,

  
[R.K. Jain]

Encl: As above

mk

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21

**F. No. 12-84/ CESTAT/CPIO-ND/VPP/2017**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No 2, R.K. Puram, New Delhi-110 066**

Dated: 28.09.2017

ID No: 12-84/2017

To,

**Sh. R.K. Jain**  
**1512-B, Bhishm Pitamah Marg,**  
**Wazir Nagar, New Delhi-110003**

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10505/2017 Dt. **15.09.2017** and our ID No. **12-84/2017** the information received from **DR (Admin)** containing 12 pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 24/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.  
→ CPIO Chennai referred it to Delhi on Point 'E' but the DR (A) has provided the information whatever he had on other points also.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

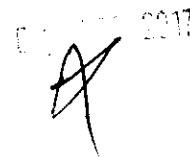
  
CPIO

CESTAT, New Delhi

Copy to:

Sh. L. Manohar  
Asst. Registrar,  
CESTAT,  
Haddows Road, Shastri Bhawas,  
Annex 1<sup>st</sup> Floor, Chennai-6

(2)  
o/c

28.09.2017  


26/9/17

F. No. 33/RTI/CESTAT/Misc./N.D./2016  
Customs Excise & Service Tax, Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi-110066

12 20

I.D. No. 12-84/17

Dated : 21.09.17

**Sub. : The information sought under RTI ACT 2005 – req.**

Sir,

Please refer to the RTI application Nos. RTI/P-1/10505/17 dated 24.08.17 and your letter no. 12-84/CESTAT/CPIO-ND/VPP/2017 dated 18.09.17 wherein sought information relating to point 'A to G

**Point – A & B** : The information sought are not available with the Administration Section.

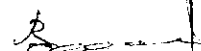
**Point – C & D** - Copies of leave details and station leave permission are enclosed.

**Point – E** : No permission sought for foreign travel from 17.04.17 till date.

**Point – F** - The information sought is not available with the Administration Section.

**Point – G** - Copies enclosed. (2 Pages)

Yours faithfully,



(Bineesh Kumar K.S.)  
Deputy Registrar (Admn.)

To

✓ CPIO/Assistant Registrar, CESTAT, New Delhi

It was referred to CESTAT, Delhi by the CPIO Chennai only on point 'E' however whatever more info. was available at Delhi is being also provided by the DRCA)

Date-wise details of the leave availed by Mrs. Archana Wadhwa from 17.04.2017 till the date

EARNED LEAVE	CASUAL LEAVE	RESTRICTED HOLIDAY	E.O.L.
01.05.17 to 05.05.17 11.05.17 to 12.05.17			22.05.17 to 30.06.17
31.07.17			
	14.08.17 16.08.17 17.08.17 18.08.17	07.08.17	
18.09.17 to 20.10.17			

Note : All above leave were taken with station leave permission.

10/8  
391/A-e/17  
21.5.17

Archana Wadhwa

Customs, Excise & Service Tax  
Appellate Tribunal [CESTAT],  
No.26 Haddows Road,  
Shastri Bhavan Annexe Building,  
Chennai – 600 006.

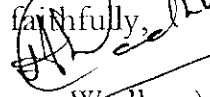
To

The Hon'ble President,  
CESTAT,  
West Block No.2  
R.K.Puram  
New Delhi-110 066

the 28<sup>th</sup> April, 2017

Sir,

As I intend to call upon my son who is residing in Mumbai, I may kindly be permitted to avail five days earned leave from 1<sup>st</sup> May, 2017 to 5<sup>th</sup> May, 2017 with permission to leave headquarters. Leave application in proper proforma is enclosed for your perusal.

Yours faithfully,  
  
(Archana Wadhwa)  
Judicial Member

Encl:As above.

Dr m

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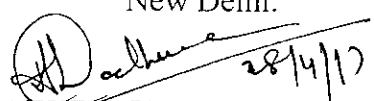
  
1/5

28/4/17

9/17

**APPLICATION FOR EARNED LEAVE**

- 1. Name of the applicant : Archana Wadhwa
- 2. Post Held : Judicial Member
- 3. Department, Office and Section : Min. of Finance,  
Deptt. of Revenue CESTAT, Chennai
- 4. Pay : Rs.2,17,900/-
- 5. House Rent and other Compensatory : -----  
Allowances drawn in the present post
- 6. Nature and period of leave applied : Five days earned leave  
for and date from which required (1<sup>st</sup> May to 5<sup>th</sup> May.'17)
- 7. Sundays and holidays, if any, proposed : Prefix:29<sup>th</sup> & 30<sup>th</sup> Apr.'17  
to be prefixed/suffixed to leave : Suffix: 6<sup>th</sup> & 7<sup>th</sup> May, '17
- 8. Grounds on which leave is applied for: :To go to Mumbai to call upon  
my son
- 9. Date of return from last leave, and the :  
nature and period of that leave
- 10. I **do not** propose to avail myself & my wife  
of leave travel concession for the Block Years :  
-----during the ensuing leave
- 11. Address during leave period : J-513, Sainik Farm,  
New Delhi.

  
**SIGNATURE OF THE APPLICANT**

11 .Remarks and/or recommendation of the Controlling Officer

**CERTIFICATE REGARDING ADMISSIBILILTY OF LEAVE**

13. Certified that ..... (nature of leave) for  
.....(Period) from ..... to ..... is admissible under  
Rule ..... of the Central Civil Services (Leave) Rules, 1972.

**SIGNAURE  
DESIGNATION**

Orders of the authority competent to grant leave:

**SIGNAURE  
DESIGNATION**

Archana Wadhwa

Customs, Excise & Service Tax  
Appellate Tribunal (CESTAT),  
No. 26, Haddows Road,  
Shastri Bhavan Annexe Bldg.,  
Chennai - 600 006.

Dated : 08.05.2017

To

The Hon'ble President,  
West Block No.2  
R.K. Puram,  
CESTAT,  
NEW DELHI

438/Pre/17  
11-5-17

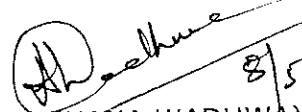
Respected Sir,

I may kindly be sanctioned two days earned leave on 11.05.2017 and 12.05.2017 to visit home town by prefixing 10.05.2017 being closed holiday and suffixing 13.05.2017 and 14.05.2017 being Saturday and Sunday with permission to leave station. Leave application in proper proforma is enclosed for your perusal.

Thanking you,

Warm Regards

Yours Sincerely,

  
(ARCHANA WADHWA)  
JUDICIAL MEMBER

Ecnl. As above.

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**APPLICATION FOR LEAVE OR FOR EXTENSION OF LEAVE**

- 1 Name of the applicant : Smt. Archana Wadhwa
- 2 Post Held : Judicial Member
- 3. Department, Office and Section : CESTAT, Chennai
- 4. Pay : Rs.2,17,900/-
- 5. House Rent and other Compensatory Allowances drawn in the present post : ---
- 6. Nature and period of leave applied for and date from which required : **EL for 2 days (11.05.17 to 12.02.17)**
- 7. Sundays and holidays, if any, proposed to be prefixed/suffixed to leave : 10.05.17 closed holiday for Ramanavami  
: 13.05.17 & 14.05.17 suffixed
- 8. Grounds on which leave is applied for : Home Town
- 9. Date of return from last leave, and the nature and period of that leave : ---
- 10. I do not propose to avail myself of leave travel concession for the Block Years : --  
..... during the ensuing leave
- 11. Address during leave period : As per record

  
**SIGNATURE OF THE APPLICANT** 8/5/17

12. Remarks and/or recommendation of the Controlling Officer

**CERTIFICATE REGARDING ADMISSIBILITY OF LEAVE**

13. Certified that ..... (nature of leave) for .....(Period) from ..... to ..... is admissible under Rule ..... of the Central Civil Services (Leave) Rules, 1972.

**SIGNATURE  
DESIGNATION**

Orders of the authority competent to grant leave.

**SIGNATURE  
DESIGNATION**



Archana Wadhwa

6 19  
Customs, Excise & Service Tax  
Appellate Tribunal [CESTAT],  
No.26 Haddows Road,  
Shastri Bhavan Annexe Building,  
Chennai - 600 006.

To

The Hon'ble President,  
CESTAT,  
West Block No.2  
R.K.Puram  
New Delhi-110 066

the 3<sup>rd</sup> August, 2017

739/Prel/17  
07.8.17

Sir,

3/12/17  
8/8/17

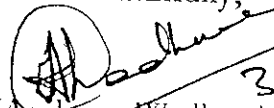
Owing to Raksha Bandhan, I would like to avail restricted holiday on 7<sup>th</sup> August, 2017 and the same may kindly be sanctioned. Besides, I may also be given station leave permission to go Delhi on 4<sup>th</sup> Aug.'17 (AN) and I shall report for duty on 8<sup>th</sup> Aug.'17 (FN) at CESTAT, Chennai.

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8/8/17  
Registrar

Thanking you,

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Yours faithfully,

  
(Archana Wadhwa)  
Member (Judicial)

3/8/17

14/8/17  
Registered

5 13

Archana Wadhwa

Customs, Excise & Service Tax  
Appellate Tribunal [CESTAT],  
No.26 Haddows Road,  
Shastri Bhavan Annexe Building,  
Chennai – 600 006.

To

The Hon'ble President,  
CESTAT,  
West Block No.2  
R.K.Puram  
New Delhi-110 066

the 9<sup>th</sup> August, 2017

Sir,

As I am suffering from throat infection and continuous cough, I shall be obliged if you could kindly grant me four days casual leave [i.e., for 14<sup>th</sup>, 16<sup>th</sup>, 17<sup>th</sup> & 18<sup>th</sup> August, 2017]. Besides, I may also be given station leave permission to go Delhi on 11<sup>th</sup> Aug.'17 (AN).

Thanking you,

Yours faithfully,

(Archana Wadhwa)  
Member (Judicial)

205/R  
17/8/17

770/Pre/17  
14/8/17

AN

Meera

9/8/17

4/12

Date: 15.09.2017

To  
The Hon'ble President,  
CESTAT,  
New Delhi.

प्रमाणित / Admin Officer  
सी.एस.टी. - नई दिल्ली / CESTAT New Delhi  
डा. 2326  
दिनांक 25/9/17  
हस्ताक्षर / Sign

Respected Sir,


I intend to take leave from 18.09.2017 to 20.10.2017, for personal reasons like wedding ceremony in family, on various dates, Karvachauth Vrat and other festivals during the said period.

3679/R  
22/9/17

2. You are accordingly requested to sanction leave for the said period with permission to leave posting station.

Thanking You,

With Warm Regards,

Yours faithfully,  
  
(Archana Wadhwa)  
Member (Judicial)

874/Prel/17  
18/9/17

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17/9/17  
Registration

07  
2017

Dear

Mam

11  
3

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,**  
SCO-147-148, Sector 17C, CHANDIGARH

FORM OF APPLICATION FOR LEAVE (SEE SUPPLEMENTARY RULES 216)

Note: Item 1 to 11 must be filled in by all applicant whether Gazetted or Non-Gazetted.

1. Name of applicant : **Archana Wadhwa**
2. Leave Rules applicable : Under C.C.S.(Leave) Rules, 1972
3. Post held : Member Judicial
4. Department, Office & Section : CESTAT
5. Basic Pay : Rs. 2,24,400/-
6. House Rent Allowances, conveyance allowance or other compensatory allowance drawing in the present post : As admissible in terms of the Existing Order
7. Nature and period of leave applied for & date from which required : 33 days  
from 18 Sept. 2017 to 20 Oct. 2017
8. Sunday & holiday, if any proposed to be prefixed or suffixed to leave : As admissible.
9. Ground on which leave is applied : Personal reasons.
10. Date of return from last leave & Nature & period of last leave. : --
11. I propose to avail myself & my family of LTC in Block Years during the ensuing leave : -
12. Leave address : J 5713, Laxmik Farms, New Delhi

13. I undertake to refund the difference between the leave drawn during leave on average pay/commuted leave & that admissible during leave on half average pay/leave which would not have been admissible had the provision to 81 (b)(ii) Rule II (c) (ii) of the revised leave Rules 1933 not been applied in the event of my retirement from service at the end of or during the occurrence of leave.

14. I undertake to refund the leave salary drawn during leave not due which would not have been admissible and FR 81 @ Rule II (d) of the Revised Rules 1933 not been applied in the event of my voluntary retirement or resignation from service at any time until earned HPL not less than the amount of leave not due availed of by me.

Dated: 15.09.2017

Signature of the applicant

Remarks/recommendation of the Controlling Officer

  
Designation

Signature

10

FORM GFR 33

CERTIFICATE OF TRANSFER OF CHARGE

Certified that I have in the Forenoon of this day i.e 28<sup>th</sup> April 2017 [Friday] assumed charge of the Office of the Member ( Judicial ) Customs, Excise and Service Tax Appellate Tribunal, Chennai in pursuance of Order F.No.27 (39) /Tranf.Policy/CESTAT/Admn.08 dated 27.03.2017 issued by the Registrar,CESTAT, New Delhi

For use in Audit Office only  
Noted in A/R at page

Relieved Officer:

Signature

Name in Block letter)

Designation:

Proceeding Transfer

Leave salary  
Certificate/ Service  
Statement issued on

Auditor Supdt.AAO/AO  
Noted in A/R at Page:  
Noted in Leave A/C at Page

Assuming Officer :

Signature :

(Name in block letter): ARCHANA WADHWA

Designation : MEMBER( JUDICIAL)  
CESTAT,CHENNAI

Station: Chennai

Dated: 28.04.2017

Pay slip issued on:  
Auditor Supdt.AAO/AO

Relieved Officer :

Relieving Officer:

Memo of the balance for which responsibility is accepted by the officer receiving charge

Cash Rs. .... (Rupees ....)

Permanent Advance Rs. .... (Rupees ....)

F.No.A-19(2)/Pers.File/SB-MJ/CESTAT/CHE/2017

Customs, Excise & Service Tax  
Appellate Tribunal, Chennai

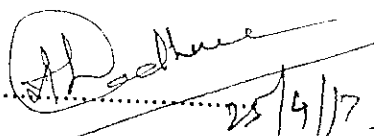
Dated: 28-04-2017 (FN)

Copy forwarded to:

1. SPS to Hon'ble President, CESTAT, New Delhi
2. The Secretary ( Revenue ) , Ministry of Finance, North Block, New Delhi
3. The Registrar, CESTAT, New Delhi
4. Dy./Assistant Registrars, CESTAT, Delhi/Mumbai/Kolkatta/Bangalore/Ahemedabad
5. The Pay & Accounts Officer, M/o. Finance, Dept. of Revenue, New Delhi
6. Commissioner ( AR ) ,CESTAT, Chennai/Mumbai
7. Admn.Section, CESTAT, New Delhi
8. Accounts Section, CESTAT, New Delhi
9. Personal File/ Office Copy /Guard File

CERTIFICATE OF RELINQUISHMENT OF CHARGE

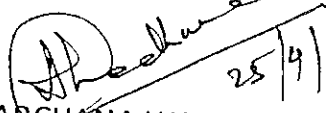
Certified that I have in the forenoon of this day i.e. 25.04.2017 (F/N) relinquished the charge of the office of the Member (Judicial), Customs Excise and Service Tax Appellate Tribunal, Delhi in pursuance of order no. 27(39)/Trans.policy/CESTAT/Admn.08 dtd. 27.03.2017.

For use in Audit office only Noted in A/R at page Leave Salary Certificate/ Service statement issued on Auditor Supdt. A.A.O/ A.A.G Noted in A/R at page	Relieved officer  Signature .....  25/4/17  Name in Block letters : ARCHANA WADHWA Designation : MEMBER (JUDICIAL) Station : New Delhi Date : 25.04.2017  Proceeding on Transfer : w.e.f. 25.04.2017 (F/N)
Pay slip issued on : Auditor Supdt. A.A.O/ A.A.G	

Memo of the balance for which responsibility is accepted by the officer receiving charge.

Cash Rs. NIL (Rs.....) permanent advance Rs. NIL (Rs.....)

Relieved officer :

 25/4/17  
(ARCHANA WADHWA)  
Member (Judicial)  
CESTAT, New Delhi

No. 27(39)/Trans.policy/CESTAT/Admn.08

Dated : 25.04.2017

Forwarded to :

1. SPS to Hon'ble President, CESTAT, New Delhi
2. The Under Secretary, Ad.1C, Ministry of Finance, Deptt. of Revenue, New Delhi
3. The Pay and Accounts officer, Deptt. of Revenue, New Delhi
4. The Accounts Officer, CESTAT, New Delhi
5. Personal file/ Service Book
6. Guard file/ Office copy

(B)

**F. No. 12-84 / CESTAT/CPIO-ND/VPP/2017  
Customs Excise and Service Tax Appellate Tribunal  
West Block No 2, R.K. Puram, New Delhi-110 066**

**Dated:-** 18/9/17

**ID No.** 12-84/17

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. 10505/17 dated 15/09/17 of Shri /Smt. R.K. Jain under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. 10505/17 dated 15/9/17 CPIO ID No. 12-84/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 4/10/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

  
(V.P. Pandey)

Central Public Information Officer

Copy to:

1. DR(A)

2. \_\_\_\_\_

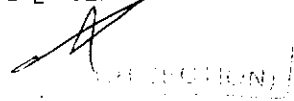
3. \_\_\_\_\_

4. Shri R. K. Jain, 1512-B, Bhishma Pitamaha Marg, Wazir Nagar, New Delhi-110003

o/c

  
20/9/17

22 SEP 2017



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**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL**  
NO.26, HADDOWS ROAD, SHASTRI BHAVAN ANNEXE I FLOOR, CHENNAI-6

F. No. RTI Sl.No.22-2017

Date: 15-09-2017

To

CPIO,

CESTAT,

New Delhi 110 066.

Sir,

Sub: Information under RTI Act 2005 – reg.

Ref: RTI Application No.No.RTI/P-1/10505/17 dated 24-08-2017( received in this office on 28.08.2017 ) filed by Shri. R.K. Jain, New Delhi

Please refer to RTI Application dated 24.08.2017 ( RTI Sl.No. 22/2017 ) of Shri. R.K. Jain under RTI Act 2005 ( Copy enclosed ) where in certain information sought under **Column No. E** is related to your office .

Therefore, in terms of the provisions of Section 6(3) and Section 5 (4) read with section 5(5) of RTI Act 2005 the above referred RTI Application is forwarded herewith to you as deemed CPIO with the request to provide the correct information on or before **28.09.2017** directly to the Applicant and intimate the undersigned under RTI Act.

3644/R  
19/9/17  
✓  
Encl: a/a

✓  
L. Manohar is the RTI  
applicant


Yours faithfully,



(L Manohar)

CPIO/Assistant Registrar

Tel: 044 28252878

  
Copy to: 1.Registrar, CESTAT, New Delhi

2. Shri. R.K. Jain,

1512-B Bhishm Pitamah Marg

Wazir Nagar

New Delhi – 110 003

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20/9/17  
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CPIO

Send letter to AP Chennai  
where is RTI application?  
original copy already sent  
to CPIO with RTI 2



by Fax Recd - 5/9/17

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL**  
NO.26, HADDOWS ROAD, SHASTRI BHAVAN ANNEXE I FLOOR, CHENNAI-6

F. No. RTI SI.No.22-2017

Date: 15-09-2017

To

ID - 12 - 84 / 2017

CPIO,

CESTAT,

New Delhi 110 066.

Sir,

Sub: Information under RTI Act 2005 - reg.

Ref: RTI Application No.No.RTI/P-1/10505/17 dated 24-08-2017( received in this office on 28.08.2017 ) filed by Shri. R.K. Jain, New Delhi

Please refer to RTI Application dated 24.08.2017 ( RTI SI.No. 22/2017 ) of Shri. R.K. Jain under RTI Act 2005 ( Copy enclosed ) where in certain information sought under Coloumn No. E is related to your office .

Therefore, in terms of the provisions of Section 6(3) and Section 5 (4) read with section 5(5) of RTI Act 2005 the above referred RTI Application is forwarded herewith to you as deemed CPIO with the request to provide the correct information on or before 28.09.2017 directly to the Applicant and intimate the undersigned under RTI Act.

Yours faithfully,

End: a/a



(L. Manohar)

CPIO/Assistant Registrar

Tel: 044 28252878

Copy to:1.Registrar, CESTAT, New Delhi

2. Shri. R.K. Jain,  
1512-B Bhishm Pitamah Marg  
Wazir Nagar  
New Delhi 110 003

DRLAS

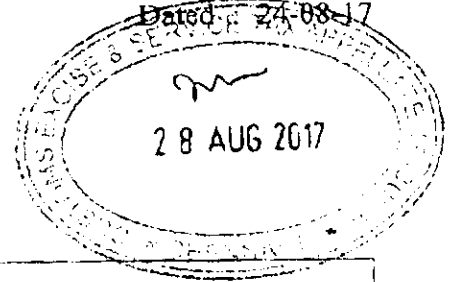
**Application under Section 6 of the Right to Information Act, 2005**

To

CPIO  
 Customs Excise & Service Tax Appellate Tribunal,  
 1st Floor, Shastri Bhavan, Annexe Building  
 26, Haddows Road,  
 Chennai - 600006

Ref. No. RTI/P-1/10505/17

Dated: 24-08-17



RTI. Sl. no. 22/17

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide the dates on which Hon'ble Mrs. Archana Wadhwa held the court at CESTAT, Chennai from 17-4-2017 till date. Please provide separate information for the dates when she presided the Division Bench and when she was on the Single Member Bench.</p> <p>(B) Please provide date-wise details for the days Hon'ble Mrs. Archana Wadhwa has attended the office at CESTAT Chennai from 17-4-2017 till date of providing the information.</p> <p>(C) Please provide date-wise details of the leave availed by Mrs. Archana Wadhwa from 17-4-2017 till the date of providing the information. Please indicate the type of leave availed by her.</p> <p>(D) Please provide the date-wise details of the station leave availed by Mrs. Archana Wadhwa while posted at Chennai from 17-4-2017 till the date of providing the information. Please provide copies of the relevant records.</p> <p>(E) Please provide information as to the permission sought for the foreign travel by Mrs. Archana Wadhwa from 17-4-2017 till the date of providing the information. Please also provide copies of the relevant records.</p> <p>(F) Please provide tours and travels undertaken by Mrs. Archana Wadhwa from 17-4-2017 till the date of providing the information. Please provide copies of tour orders and the amount spent on each tour and also the copies of Bills submitted by her during the year 2017.</p>


PR no 80  
 dt 6/8/17

-2-

		<p>(G) Please provide the copy of the Joining Report of Mrs. Archana Wadhwa at CESTAT, Chennai and relieving report from CESTAT Delhi for the year 2017.</p> <p><b>Note:-Please provide pointwise information/response for each of above points.</b></p>
5.		<p>I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.</p>
6.		<p>A Postal Order No. 38F 220146 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.</p>
7.		<p>As per Section 7 of the RTI Act, 2005 information is to be provided <b>within 30 days of the Application.</b></p>

(A)

Place : New Delhi  
 Encl. : as above  
 Hira/-----

  
 Signature of Applicant  
 Telephone No. : 9810077977  
 011-24651101, 24690707  
 Fax No. 011-24635243

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL**  
NO.26, HADDOWS ROAD, SHASTRI BHAVAN ANNEXE I FLOOR, CHENNAI-6

(2)

F. No. RTI Sl.No.22-2017

Date: 15-09-2017

To

CPIO,

CESTAT,

New Delhi 110 066.

Sir,

Sub: Information under RTI Act 2005 – reg.

Ref: RTI Application No.No.RTI/P-1/10505/17 dated 24-08-2017( received in this office on 28.08.2017 ) filed by Shri. R.K. Jain, New Delhi

Please refer to RTI Application dated 24.08.2017 ( RTI Sl.No. 22/2017 ) of Shri. R.K. Jain under RTI Act 2005 ( Copy enclosed ) where in certain information sought under **Coloumn No. E** is related to your office .

Therefore, in terms of the provisions of Section 6(3) and Section 5 (4) read with section 5(5) of RTI Act 2005 the above referred RTI Application is forwarded herewith to you as deemed CPIO with the request to provide the correct information on or before **28.09.2017** directly to the Applicant and intimate the undersigned under RTI Act.

Encl: a/a

Yours faithfully,



(L Manohar)

CPIO/Assistant Registrar

Tel: 044 28252878

Copy to:1.Registrar, CESTAT, New Delhi

2. Shri. R.K. Jain,  
1512-B Bhishm Pitamah Marg  
Wazir Nagar  
New Delhi – 110 003

Application under Section 6 of the Right to Information Act, 2005

2

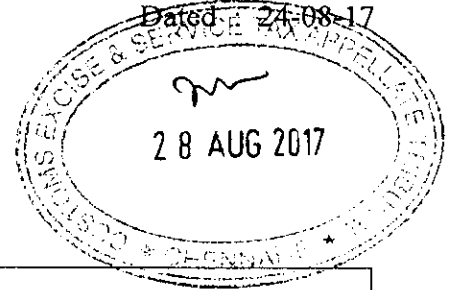
RTI. Sl. no. 22/17

Ref. No. :RTI/P-1/10505/17

Dated: 24-08-17

To


CPIO  
Customs Excise & Service Tax Appellate Tribunal,  
1st Floor, Shastri Bhavan, Annexe Building  
26, Haddows Road,  
Chennai - 600006



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide the dates on which Hon'ble Mrs. Archana Wadhwa held the court at CESTAT, Chennai from 17-4-2017 till date. Please provide separate information for the dates when she presided the Division Bench and when she was on the Single Member Bench. (B) Please provide date-wise details for the days Hon'ble Mrs. Archana Wadhwa has attended the office at CESTAT Chennai from 17-4-2017 till date of providing the information. (C) Please provide date-wise details of the leave availed by Mrs. Archana Wadhwa from 17-4-2017 till the date of providing the information. Please indicate the type of leave availed by her. (D) Please provide the date-wise details of the station leave availed by Mrs. Archana Wadhwa while posted at Chennai from 17-4-2017 till the date of providing the information. Please provide copies of the relevant records. (E) Please provide information as to the permission sought for the foreign travel by Mrs. Archana Wadhwa from 17-4-2017 till the date of providing the information. Please also provide copies of the relevant records. (F) Please provide tours and travels undertaken by Mrs. Archana Wadhwa from 17-4-2017 till the date of providing the information. Please provide copies of tour orders and the amount spent on each tour and also the copies of Bills submitted by her during the year 2017.

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Signature of Applicant  
Telephone No. : 9810077977  
011-24651101, 24690707  
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

Hira/....asn